GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF LEGAL AFFAIRS

LOK SABHA UNSTARRED QUESTION NO 1555 TO BE ANSWERED ON 19.12.2018

High Profile Cases in SC

1555. SHRI PRAHLAD SINGH PATEL:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Ram Janambhumi case, the Rohingya Deportation case, the Cauvery Water Dispute case etc. are pending in the Supreme Court for a long time and if so, the reasons therefor;

(b) the details of cases still pending in SC;

(c) whether the Government has set-up a deadline for investigation of the cases which are filed in the SC, so that the verdict comes in a time bound manner and if so, the details thereof; and

(d) the time further required by the Hon'ble SC to clear the aforementioned high profile cases?

ANSWER

MINISTER OF STATE FOR LAW & JUSTICE AND CORPORATE AFFAIRS

(SH. P.P.CHAUDHARY)

 (a) & (b) :The Ram Janmabhumi case and the Rohingya Deportation cases are pending adjudication and the Cauvery Water Dispute Case has been decided by the Hon'ble Supreme Court. The details of thesecases are as under(i) Ram Janambhumi Case-This case is titled as M.Siddiq (D) through legal heirs vs. Mahant Suresh Das, Civil Appeal No. 10866-10867/2010. This appeal was filed in the Supreme Court on 06.12.2010. The matter was last listed on 29.10.2018 and the matter has been adjourned to first week of January, 2019.

(ii) Rohingya Deportation Case-This case is titled Mohammad Salimullah vs. Union of India, WP (C) 793/2017. This Writ Petition was filed in Supreme Court on 30.08.2017. The matter was last listed on 30.11.2018 and has been directed to be listed in January 2019.

(iii) Cauvery Water Dispute-This case is titled as the State of Karnataka by its Chief Secretary vs State of Tamil Nadu by its Chief Secretary, Civil Appeal No. 2453/2007. The Appeal has been disposed of vide judgment dated 16.02.2018.

(c) & (d) : The disposal of cases in Courts including Supreme Court is within the domain of Judiciary.

* * * * * * * * * * * * * * * * * *